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**Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi**

Notification No. 107/(RE-2013)/2009-2014

Dated the 16 January, 2015

Subject: Amendment in import policy conditions under ITC (HS) 4 digit code 8517.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.3 and 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government hereby amends the Import Policy Condition under ITC (HS) 4 digit code 8517 of Chapter 85 of ITC (HS), 2012 – Schedule – 1 (Import Policy):

- (i) Import of ‘GSM mobile handsets’ (classified under ITC (HS) code ‘8517’) without International Mobile Equipment Identity (IMEI) No., with all zeroes IMEI, duplicate IMEI or fake IMEI is ‘Prohibited’.
- (ii) Import of ‘CDMA mobile handsets’ (classified under ITC (HS) code ‘8517’) without Electronic Serial Number (ESN)/Mobile Equipment Identifier (MEID), with all Zeroes as ESN/MEID, duplicate ESN/MEID or fake ESN/MEID is ‘Prohibited’.

2. Effect of this Notification: ‘GSM mobile handsets’ with duplicate IMEI or fake IMEI & ‘CDMA mobile handsets’ with duplicate ESN/MEID or fake ESN/MEID are added to the list of ‘Prohibited’ items for import.

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